

(d) how Government propose to dispose if of and how much the exchequer will have to suffer in the entire deal?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):** (a) to (d). Food Corporation of India (FCI) is holding stocks of about 14448 tonnes of sub-standard CAN and about 8453 tonnes of standard CAN. All CAN stocks held by FCI were imported prior to 1980-81, at different times, and it is not possible to calculate the procurement price, as year-wise details of procurement are not available for the balance stock lying unsold.

The use of CAN for agricultural purposes was never banned. However, followed reports of misuse, the sale to private parties of sub-standard CAN by FCI was stopped since February, 1987. FCI has however been permitted to sell sub-standard stocks to Public/Joint Sector Undertakings owned by Central/State Governments. In the case of sound CAN stocks, necessary ECA allocation have been given to facilitate their disposal.

#### **Widening of Road Near Walayar Check Post in Kerala-Tamil Nadu Border**

**8027. SHRI A. VIJAYARAGHAVAN:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal for widening the road near Walayar check post in the inter-state border of Kerala and Tamil Nadu;

(b) if so, the details thereof; and

(c) the steps taken by Government to widen this road?

**THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN):** (a) to (c). A proposal for widening the road (km. 183/0 to 184/0 ) near Walayar check post was received but the same was returned to the State Government for certain clarifications which are awaited.

#### **Implementation of Goa, Daman and Diu Agricultural Tenancy Act, 1964**

**8028. PROF. GOPALRAO MAYEKAR:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether after the inclusion of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 and the Fifth Amendment Act, 1976 in the Ninth Schedule of the Constitution, the earlier decision of High court setting aside the provisions of these Acts is valid;

(b) if not, the present status of these Acts; and

(c) whether these Acts can be implemented without any difficulty?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):** (a) to (c). The Goa, Daman and Diu Agricultural Tenancy (5th amendment) Act 1976 was struck down in 1979 by the Judicial Commissioner's Court, Goa as violative of the fundamental rights granted by Articles 14 and 19 (1) of the constitution. The court had also held that the said Act was not protected by the article 31-A of the Constitution. The State Government went in appeal to the Supreme Court of India.

In the meantime, Goa, Daman and Diu Agricultural Tenancy Act, 1964 and Goa, Daman and Diu Agricultural Tenancy (5th Amendment) Act, 1976 were included in the Ninth Schedule of the Constitution of India